

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 121**  
**(CAA)-32(PB)/2019**

**IN THE MATTER OF:**

Redsea Realty Pvt. Ltd. and  
Aakashganga Realty Pvt. Ltd.  
**Under Section 230-232.**

.... Applicant/petitioner

**Order delivered on 08.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. P. Nagesh, Mr. Suman Kr. Jha, Mr. Afnaan Siddiqui, Advs.

For the respondent Ms. Sonam Sharma, CP for RD(NR)  
Mr. Puneet Rai, Adv. for IT Department.  
Mr. Akshay Joshi, Mr. Amish Tandon,  
Advs. for OL

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 22.08.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

08.08.2019  
Aarti Makker